

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 405/TT/2020

Date: 13.11.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-A1: 765 kV Line bay & 3x80 MVAR line reactor at 765 kV Vadodara GIS for Vadodara-Dhule transmission line (IPTC) and Asset-B1: 765 kV line Bays & 3*80 MVAR Switchable line Reactor at 765 kV Jabalpur Pooling Substation (for 765 kV S/C Jabalpur-Bhopal line), Asset-B2: 765 kV Line BAYS & 3*80 MVAR line reactor at 765 kV Indore S/S(for 765 kV S/C Bhopal-Indore line) and Asset-B3: Extension of 765 kV Aurangabad substation for 765 kV S/C line bay under "Line bays and Reactor Provisions at POWERGRID Sub-stations associated with System Strengthening in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

2014-19 period

- a) Provide soft copy of Tariff form 2014-19 in Excel format (.xls) for all assets.
- b) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.

- c) Provide package wise details, along with reasons, for claiming ACE beyond cut-off date of ₹481.46 lakh for Asset-B1 and of ₹218.26 lakh for Asset-B2.
- d) Provide IDC discharge statements for all assets.

2019-24 period

- a) Provide details, along with reasons, for claiming ACE beyond cut-off date of ₹60.56 lakh during 2019-20.
- b) Confirm whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed

Forms

- a) Provide Form-5 for all assets.
 - b) Provide Form-13 for all assets.
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)